

IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI

COURT-V

IB-1634 (ND)/2019

IN THE MATTER OF:

M/s Mitsubishi Elecator India Pvt. Ltd.

....PETITIONER

M/s Ireo Pvt. Ltd.

.... RESPONDENT

SECTION

Under Section 9 of IBC, 2016

Order delivered on 06.08.2019

Coram:

Justice (Retd.) Rajesh Dayal Khare,  
Hon'ble Member (Judicial)  
SumitaPurkayastha,  
Hon'ble Member (Technical)

For the Petitioner/Applicant : Mr.Abhinav Bhalla and Sachin Arora, Adv.  
For the Corporate Debtor :

ORDER

Mr.Abhinav Bhalla, learned counsel for the petitioner is present and states that pursuant to the earlier order dated 12.07.2019 additional affidavit has already been filed which is on record. It is further contended that advance copy has been served upon the respondent by speed post. Postal receipt has been filed alongwith the additional documents.

Issue notice to the respondent returnable within two weeks by speed post as well as dasti. Steps be taken within four days.

Let, affidavit of service may also be filed on or before the date fixed.

Post/the matter on 29.08.2019.

*Sd-*

(Sumita Purkayastha)  
MEMBER (TECHNICAL)

*Sd-*

(Rajesh Dayal Khare)  
MEMBER (JUDICIAL)